



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00998/2021

Chandigarh, this the 27th day of August 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(Through video conference from Central Administrative Tribunal Chandigarh Bench)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(Through video conference from Central Administrative Tribunal Bangalore Bench)

B. Banerjee, aged 60 years S/o Late Shri Late Shri Ajit Kumar Banerjee, Section Officer (Retd.), Group 'B' Navodaya Vidyalaya Samiti, Regional Office, Bay No. 26-27, Sector 31, Chandigarh, R/o House No. 158/2, Sector 55, Chandigarh.

....Applicant

(BY: Sh. R.K. Sharma, Advocate)

Versus

1. Navodaya Vidyalaya Samiti (Ministry of Education, Department of School Education & Literacy) Government of India, B-15 Institutional Area, Sector 62, Noida – 201307 through its Commissioner.
2. Chairman, Navodaya Vidyalaya Samiti – Education Minister, Government of India, Shastri Bhawan, New Delhi – 110001.
3. Joint Commissioner (Admn.) Navodaya Vidyalaya Samiti (Ministry of Education (Department of School Education & Literacy) (Government of India), B-15, Institutional Area, Sector 62, Noida – 201307.
4. Deputy Commissioner, Navodaya Vidyalaya Samiti, Ministry of Education (Department of School Education & Literacy) (Government of India), Regional Office, Bay No. 26-27, Sector 31-A, Chandigarh – 160030.

... .Respondents

O R D E R(Oral)**Per: SURESH KUMAR MONGA, MEMBER (J):**

1. Aggrieved by an order of penalty dated 22.01.2018 (Annexure A-1) issued by the disciplinary authority, the applicant herein preferred an appeal before the Commissioner, Navodaya Vidyalaya Samiti, which was dismissed on 09.03.2020.
2. Still aggrieved, the applicant preferred a Revision Petition before the Human Resource Minister, Govt. of India – cum Chairman, Navodaya Vidyalaya Samiti, New Delhi on 09.06.2020.
3. Grievance of the applicant herein is that a period of more than one year has elapsed, but uptill now, no decision has been taken over his Revision Petition by the Revisional Authority.
4. Learned counsel for the applicant submitted that the applicant will be satisfied if the Original Application is disposed of with a direction to the Revisional Authority to decide the applicant's pending Revision Petition dated 09.06.2020 within a time-frame.
5. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the Original Application, at the admission stage itself, without entering into the merits of the case.



6. Accordingly, the Original Application is disposed of with a direction to the Revisional Authority to decide the applicant's Revision Petition dated 09.06.2020, and pass a reasoned and speaking order in accordance with law within a period of two months from the date of receipt of a certified copy of this order. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing.
7. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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